181 Re. Information SRAVANA 25, 1896 (SAKA) Re. Information 182 about Ownership of about Ownership of Under-sea Land Under-sea Land

12.19 hrs.

RE INFORMATION GIVEN BY THE LAW MINISTER ABOUT OWNER-SHIP OF UNDER-SEA LAND

श्री मधु लिमये (बांका) : ग्रापके ग्रादेश से मैं एक मिनट ग्रर्ज करना चाहता हं । बहत ही ग्रासान ग्रौर सीधा साधा मामला है। ग्राप जो निर्णय देंगे मैं कबल करूगा।

मैंने बम्बई के बैंक के रिक्लेमेशन स्कीम के बारे में यहां वक्तव्य दिया था नियम 377 के तहत । उस पर कोई चार पांच सप्ताह सोचने के बाद श्री गोखले ने 2 मई को एक लिखित वक्तव्य दिया--एक्सटेंम्पोर भाषण की बात मैं नहीं कर रहा हं---लिखित वक्तवय दिया जिस में उन्होंने एक यह वाक्य कहा :

"Reference was to the scheme of reclamation formulated and pursued by the Maharashtra Government relating to the reclamation of the foreshore. In conclusion it may be stated that the reclamation of the foreshore by the Maharashtra Government under the scheme of reclamation formulated by them did not contravene Article 297 of the Constitution".

ं उन्होने यह बात 2 मई को' कहीं।

जब ग्रापके ड। यरेक्शन 115 के तहत मैंने यह साबित किया कि बम्बई रिक्लेमेशन स्कीम के तहत ऐसी भी जमीनें हैं, जो टेरिटोरियल वाटर्ज में म्राती हैं, स्रौर श्री गोखले ने गलतबयानी की है, तो उन्होंने 8 ग्रगस्त को ग्रपने वक्तव्य में कहा कि मैंने 2 मई को यह बात कही ही नहीं । उन्होंने 2 मई को जो कहा, वह रिकार्ड पर है और मैंने ग्राप को इनका वाक्य उद्धत कर ब ा दिया है। इस बारे में श्री गोखले को कम से कम ग्रुफसोस व्यक्त करना चाहिए था ग्रौर कहना चाहिए था कि 2 मई को मैंने जो वक्सव्य दिया, वह गलत था और उसके लिए मझे

ग्रफसोस है लेकिन ग्रगर जान-बुझ कर यह कहा जाये कि मैंने यह बात कही ही नहीं, जो कि रिकार्ड पर मौजुट है, तो फिर यह सदन कैसे चल सकता है ? ग्राप ने भी इस के बारे में कोई ग्राबजखेशन नहीं किया है। ग्राप से पहले ग्रध्यक्ष ने इस सदन में 1966 में श्री सब्रह्मण्यम के मामले में यह निर्णय दिया था कि अगर जान-बुझकर कोई असत्य बोले, तो यह सदन की मानहानि का सवाल बनता है। श्री गोखले ने 2 मई को कहा था कि रिक्लेमेशन को कोई भी जमीन टेरिटोरियल वाटर में नहीं हैं, लेकिन 8 अगस्त को वह कहते हैं कि मैंने ऐसा कहा ही नहीं । इस तरह यह सदन नहीं चल सकता है। इस सदन की सब प्रक्रियाओं का मखौल उड़ाया जा रहा है।

मेरी विनम्न प्रार्थना है कि ग्रगर आप इस मामले को प्रिविलेज कमेटी में नहीं भेजना चाहते हैं, तो ग्राप मंत्री महोदय पर स्टिक्चर्ज पास करें। मेरी राय में तो यह प्रिविलेज का सवाल बन जाता है, क्योंकि श्री गोखले ने जान-बुझ कर ग्रसत्य बोला है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): The item No. 2 has not been disposed of. Would you put it to the House? It should have been put to vote. It is a motion.

MR. SPEAKER: I put it to the House and the House said that they accept the regrets.

SHRI JYOTIRMOY BOSU: I took it that it was deferred.

MR. SPEAKER: They have accepted the apology.

SHRI PILOO MODY (Godhra): 1 want to talk about the price of cheese in China at the moment. The matter is finished and we are on а fresh item.

183 Re. Information about AUGUST 16, 1974 Re. Information about 184 Ownership of Under-sea Land Ownership of Under-sea Land

बी सटल बिहारी वालयेली (गालिपर): मेरे मित श्री मधु लिमवे, ने की मामना उठाबा है, उस का सम्बन्ध लग्यों से है। 2 घई को विधि मंत्री ने क्या कहा भीर 8 स्रयस्त को क्या कहा, यह तो रिकार्ड का विगेय है। साप दोनो वक्तव्य देव तकते हैं। स्रगर उन्होंने जान-बूझ कर सदन को गुमराह करने की कोशिश को है, तो यह एक गन्मीर प्रश्न है सौर तब माप को वह मामना विशे गांधकार समिति को सौंपने पर विवार करना होगा। हम पुलेस कांस्टे--बल को सस्ता छोड सकते हैं, लेकिन विधि मंत्रो को सस्ता नहीं छोड़ सकते हैं।

SHRI PILOO MODY: May I make a submission on this? The other day the the Minister also referred to petition that I had filed in the High Court on this particular issue. But I am very disturbed to hear that the High Court has dismissed the petition without giving any opinions or reasons why this petition should not be Therefore, I think, considerheard. ing the fact that the statement was made and thereafter denied, there must be something fishy about the whole affair.

MR SPEAKER: Not at all. I can not allow any reflections to be made on the High Court.

SHRI H. N. MUKERJEE (Calcutta North-East): What is your decision about Shri Madhu Limaye's matter?

MR. SPEAKER: I will look into it.

N. MUKERJEE No SHRI H. question of loookig into. We have already heard the report which has been read out from the proceedings of the House. A prima facie case has been made out as far as this House Either you refer it to is concerned. the Committee or decide it in the House in the Minister's presence. n will save time if it goes to the committee. But, the matter prime fucie is very clear.

MR. SPEAKER He is referring to that I will have to ask him.

PROF. MADEU DANDAVATE: (Rajapur): 'It will not take even two minutes to check up the record.

SHRI H. N. MUKERJEE: It is not our fault that our time is taken by Mr. Madhu Limaye. It may be for some very good reasons. But now we are in possession of certain material with reference to our proceedings here. And I want something definite to be known here and now...

MR. SPEAKER: Professor, not here and now. He has given out and I will see the other statement also.

SHRI H. N. MUKERJEE: Are we to waste so much of time, no decision being taken?

MR. SPEAKER: I will have to see the other statement.

भी मधु लिमये : म्रब्यक्त महोदय, मैं भी कोई जल्दवाजी के लिए नहीं कह रहा हूं । म्राप दोनों स्टेंटमेंट्न को देख लीजिये। ने किन इस वारे में कोई कड़ा कदम उठान। चाहिए । ऐस नहीं चल सकता है ।

SHRI SHYAMNANDAN MISHRA (Begusarai): It would help the House and the Chair also if the matter is sought to be raised under Rule 115, in the first instance so that we are able to know both sides of the case and then we can decide about the issue of privilege.

MR. SPEAKER: The Member is also given a chance, which he has exercised.

SHRI H. N. MUKERJEE: Are we to proceed in this fashion, when unnecessary waste of time is taking place, or are we to follow the usual convention that in your chamber you look, into certain things, you do find time somehow or other....

MR. SPEAKER: This is what I am conveying to you. I will see the other statement also. Shri K. R. Gahesh.